

HIGH COURT FOR THE STATE OF TELANGANA:: HYDERABAD

ROC.NO.394 /SO/ 2020

DATED:22.01.2022

CIRCULAR

Sub: COVID-19 Pandemic - Republic Day Celebrations on 26.01.2022 in the Subordinate Courts - Certain instructions - Issued.

Ref: SOP dated 17.01.2022 issued by the High Court.

Considering the SOP dated 17.01.2022 issued by the High Court in reference cited and spike of Corona cases in the State of Telangana, all the Units Heads in the State are hereby instructed to avoid large congregation protecting vulnerable persons and to follow the guidelines relating to COVID-19 issued by High Court while celebrating the Republic Day in the District Head Quarters and other Courts in the Unit. It is imperative that Social distancing norms, wearing of masks, use of sanitizers, etc., be followed.

Therefore, all the Unit Heads in the State are instructed to conduct the Republic Day Celebration in their Units with minimum congregation of Judicial Officers/ representative of Bar Association/ Staff and Law Officers not exceeding 50 members and to conclude the program within 20 minutes and to avoid cultural programmes, extending invitations to the Retired Officers, Staff and Advocates etc.


REGISTRAR GENERAL

To

- 1) All the Unit Heads in the State of Telangana. {with a request to communicate the same to all the Judicial Officers in your Unit}
- 2) All the Tribunals in the State of Telangana.
- 3) The Member Secretary, Telangana State Legal Services Authority, Hyderabad.
- 4) The Secretary, High Court Legal Services Committee, Hyderabad
- 5) The Director Mediation and Arbitration Centre, Hyderabad.
- 6) The Director, Telangana State Judicial Academy, Secunderabad.